

[Mr. Speaker]

on the question of admissibility; and on that question, it appears clear that the basic fact about the *lathi* charge and all that is something which was a myth.

PAPERS LAID ON THE TABLE

SUMMARY OF PROCEEDINGS OF THE SECOND SESSION OF THE INDUSTRIAL COMMITTEE ON CEMENT.

The Minister of Labour (Shri K. K. Desai): I beg to lay on the Table a copy of the Final Summary of Proceedings of the Second Session of the Industrial Committee on Cement, held at Hyderabad in March, 1954. [Placed in Library. See No. S-348/54].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS.

The Minister of Production (Shri K. C. Reddy): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by members during the various Sessions shown against each:

- (1) Supplementary Statement No. V. Sixth Session, 1954 of the Lok Sabha. [See Appendix IX, annexure No. 15.]
- (2) Supplementary Statement No. X. Fifth Session, 1953 of the Lok Sabha. [See Appendix IX, annexure No. 16.]
- (3) Supplementary Statement No. XV. Fourth Session, 1953 of the Lok Sabha. [See Appendix IX, annexure No. 17.]
- (4) Supplementary Statement No. XX. Third Session, 1953 of the Lok Sabha. [See Appendix IX, annexure No. 18.]

- (5) First Statement (Suggestions). Fifth Session, 1953 of the Lok Sabha. [See Appendix IX, annexure No. 19.]

SIXTH ANNUAL REPORT OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA.

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948, a copy of the Sixth Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended 30th June, 1954, along with a Statement showing the assets and liabilities and Profit and Loss Account of the Corporation for the year. [Placed in Library. See No. S-347/54.]

INDIAN TARIFF (AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now proceed with the legislative business.

The following motion moved by Shri Karmarkar was under discussion:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration".

The House is aware that two hours have been allotted to this Bill, out of which 45 minutes have already been availed of yesterday, and one hour fifteen minutes still remain. This will mean that discussion on this Bill will conclude by 1.15 p.m. The House will thereafter take up consideration of the Displaced Persons (Compensation and Rehabilitation) Bill for which six hours have been allotted.

As the discussion^a will conclude at 1.15 p.m., voting will take place at 2.30.

Yes, Mr. Thomas.

Shri A. M. Thomas (Ernakulam): Yesterday I was referring to some of the subsidiary recommendations made by the Tariff Commission as early as